

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
DHARTI COTTON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DHARTI COTTON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/06/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17111GJ2009PTC057242
5.	Address of the registered office and principal office (if any) of corporate debtor	S. NO. 190/2,ATKOT-BHAVNAGAR HIGHWAY, VIL JANGVAD OPP. SUMBHAM GINNING AND PRESSING PVT. L, TD, JASDAN, Gujarat, India, 360040
6.	Insolvency commencement date in respect of corporate debtor	25-10-2024 (IRP appointed vide order dated 25-10-2024)
7.	Estimated date of closure of insolvency resolution process	23-04-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Nareshbhai Shah Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
9.	Address and e-mail of the interim resolution professional, as registered with the Board	20, Sudershan Society, Part 2, Near Naranpura Bus stop, Naranpura, Ahmadabad, Gujarat- 380014 Email: carahulnshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Shop No 6, Samprati Residency, Opp Paliyadnagar AMC Garden, Naranpura , Ahmadabad, Gujarat- 380014 Email: cirp.dharti@gmail.com
11.	Last date for submission of claims	11-11-2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Dharti Cotton Private Limited on 25-10-2024 and appointed Interim Resolution Professional (IRP), through same order.

The creditors of Dharti Cotton Private Limited are hereby called upon to submit their claims with proof on or before 11-11-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

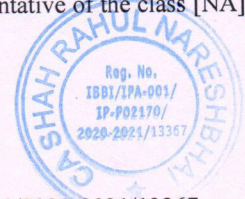
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27-10-2024
Place: Ahmedabad

Mr. Rahul Nareshbhai Shah
Interim Resolution Professional
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
Validity of AFA till 30.06.2025

R.N. Shah



Classifieds

PERSONAL

Change Of Name

I have changed my name from **PUSHPA KISHINCHAND MAMKANI** To **PUSHPA KISHANCHAND MANKANI**. 10, Jayshree Flat, Bhairavnath Road, Maninagar, Ahmedabad

Change Of Name

I have changed my name from **KISHINCHAND BHUGROMAL MANKANI** To **KISHANCHAND BHUGROMAL MANKANI**. 10, Jayshree Flat, Bhairavnath Road, Maninagar, Ahmedabad

Change of Name

Turi Mukeshbhai Kantibhai S/o No-15623109W. Nk Turi Mukeshbhai Kantibhai R/o Vpo Vasai Ta-Chanasma Distt - Patan(Gj) Declare that my son is wrongly mentioned in my job Army record as **divyansh** Where as my son correct name is **Turi Divyansh Mukeshbhai**

CHANGE OF NAME

I, Shailla Tripathi, spouse of Army no. 14573885F Rank Ex-Sepoy, Vipanes Kumar, Resident: 6, Mayur Park, Opp. Madhav Park, Nirat Char Rasta, Vastral Road, Ahmedabad, (Gujarat) Declare that in my husband service record my name Saija Tripathi & Dob 15/12/1967 Is wrongly been entered. My Correct name is Shailla Tripathi and Dob is 15/12/1965. vide affidavit No. JIN - G.90241086415256W DATE 25-10-2024.

CHANGE OF NAME

I THE UNDERSIGNED **ASHABEN DINESHBHAI BHALODIYA** DECLARES THAT I HAVE CHANGED MY NAME FROM **MENDAPARA LILAVANTI KARAMSHIBHAI TO ASHABEN DINESHBHAI BHALODIYA** AND NOW ONWARDS I WILL BE KNOWN AS **ASHABEN DINESHBHAI BHALODIYA**. **ASHABEN DINESHBHAI BHALODIYA** DT : 27/10/2024, RAJKOT.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Advertisement for 'I arrive at a conclusion not an assumption.' featuring a woman's portrait and text: 'Inform your opinion with detailed analysis.' The Indian Express logo is present.

GUJARAT STATE ELECTRICITY CORPORATION LIMITED
Sardar Sarovar Hydro Electric Project (Operation & Maintenance)
6th Floor, Administrative Building, Kevadia Colony-393151, Narmada
CIN:U40100GJ199SGC019988 Phone: (02640)233022/24/25 e-mail: ce.sshep@gebmil.com
Tender notice no.:GSECL/SSHEP/TECH/13/2024-25/S&W
Tender is invited for supply of (1) S 2213: Supply of spares for Fire Detection & Alarm Systems (2) SE 2212: Supply of various spares for 80 KW Drainage Pump (Model 200VY-3M-, Make : EBARA, Japan) works of (3) WE 214: Works for Biennial Contract for hiring of (32+1) seat capacity MAXI Passing Mini Bus. e tender and web tender is available on website <http://www.tender.nprocure.com> and www.tender.guvnl.com respectively.
Addl. Chief Engineer (O&M)

WESTERN RAILWAY - RATLAM DIVISION
E-TENDER NOTICE
Tender Notice No. W722-38-24-25-11, Dated: 23.10.2024. Name of work: Electrical General Service work of Staff quarter, Hostel building, sump & OH tank in connection with creation of infrastructure facilities for 9000 HP locomotives manufacturing at Dahod workshop. Location: The Assistant Project Manager (Electrical), 'C' Site, Frelandganj, Western Railway, Dahod-389160 (Gujarat). Approximate Cost of the work: ₹ 1,38,70,739/- EMD/Bld: ₹ 2,19,400/- Date & time of Submission & opening E-Tender: Submission Up to 15:00 Hrs on 14.11.2024 and the tenders will be opened at 15:30 Hrs on the same day. The Tender Notice and documents uploaded on the website www.ireps.gov.in E-Tenders/Works/IR Electrical by this office.
APM (Elect), DE/17/1/278 Western Railway, Dahod
Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

WESTERN RAILWAY - RATLAM DIVISION
E-TENDER NOTICE
Tender Notice Number : M247 MECH TENDER 24-25_16 Dated 23.10.2024. Name of Work: Overhauling of bogie components and fitting of MEMU DMC, MEMU TC, DEMU TC Coaches and BVZI Wagons. Completion period of work: 12 months. Approximate cost of work (₹): 23,38,419.97/- Earnest Money (₹): 46,800/- Date & Time for submission of tender & Opening of tender: To be submitted on 13.11.2024 before 15:00 hrs and opened on same date at 15:30 hrs. Website particulars and location: Website : www.ireps.gov.in Office of the Chief Workshop Manager, Rolling Stock Workshop, Western Railway, Parel, Frelandganj, Dahod-389160. Mandatory and Relevant document: The tenderer has shall to submit mandatory documents like Annexure-V(A) (if applicable) and documents related to the Authority to submit bid and requisite applicable documents as specified in Para 14 (with i to vi), Para 15 & Para 18 of PART-I of GCC & the tender document. Non submission of copy of mandatory and relevant documents by the bidder shall result in summarily rejection of his/her bid.
परियोजना प्रन्वक (श्री.), रोलिंग स्टॉक कारखाना, पारेल रेलवे, दाहोद-389160
DE/17/1/276
Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DHARTI COTTON PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	DHARTI COTTON PRIVATE LIMITED
2 Date of incorporation of corporate debtor	12/06/2009
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4 Corporate Identity No./Limited Liability Identification no. of corporate debtor	U17111GJ2009PTC057242
5 Address of the registered office & principal office (if any) of corporate debtor	S.No. 190/2, atkot-bhavnagar Highway, Vij Vangad Opp. Sumbham Ginning And Pressing Pvt. L. Td, Jasdan, Gujarat, India, 360040
6 Insolvency commencement date in respect of corporate debtor	25-10-2024 (IRP appointed vide order dated 25-10-2024)
7 Estimated date of closure of insolvency resolution process	23-04-2025
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Nareshbhai Shah Reg No- IBB/PA-01/IP-P02170/2020-2021/13367
9 Address & e-mail of the interim resolution professional, as registered with the Board	20, Sudershan Society, Part 2, Near Naranpura Bus stop, Naranpura, Ahmadabad, Gujarat- 380014 • Email: carahulnshah@gmail.com
10 Address & e-mail to be used for correspondence with the interim resolution professional	Shop No.6, Sampati Residency, Opp Palyadnagar AMC Garden, Naranpura, Ahmadabad, Gujarat- 380014 • Email: cirp.dharti@gmail.com
11 Last date for submission of claims	11-11-2024
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives, Are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Dharti Cotton Private Limited on 25-10-2024 and appointed Interim Resolution Professional (IRP), through same order. The creditors of Dharti Cotton Private Limited are hereby called upon to submit their claims with proof on or before 11-11-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.
Date: 27/10/2024 Place: Ahmedabad
Mr. Rahul Nareshbhai Shah
Interim Resolution Professional
Reg No- IBB/PA-01/IP-P02170/2020-2021/13367
Validity of AFA till 30.06.2025

SALUTE THE SOLDIER

CENTRAL RESERVE POLICE FORCE

27 October 1963
Shaheed Ct/Sk Bhooora 07-BN 01-12-1935 To 27-10-1964
Shaheed CT/SK Bhooora, serving with 7 Battalion in Nagaland, laid down his life in the line of duty on October 27, 1963, during an attack by Naga ultras. He made the ultimate sacrifice while countering underground hostiles in the region.

27 October 1982
Shaheed Constable Khalid Kamal Ansari 22-BN 03-07-1961 To 27-10-1982
Constable Khalid Kamal Ansari of 22 Battalion, deployed in Punjab during the early years of militancy, displayed extraordinary bravery on 26 October 1982. While on duty at the entrance of the Golden Temple complex for the Ram Navmi procession, he noticed a man hurling a grenade into the crowd. Acting without hesitation, he grabbed the grenade and tossed it away, averting a major tragedy. The grenade exploded, inflicting fatal injuries, and he attained martyrdom on October 27. For his unmatched valor and commitment, he was posthumously awarded the President's Police Medal for Gallantry.

27 October 1992
Shaheed Constable Tanak Kumar Naik 91-BN 20-05-1968 To 27-10-1992
On 27 October 1992, a subunit of 91 Battalion of CRPF was deployed to cordon a sugarcane field in the militancy-hit Taran Taran area. During the operation, Constable Tanak Kumar Naik, while seeking cover behind a tubewell drain, suffered a fatal injury. He was evacuated to Civil Hospital, where he attained martyrdom.

27 October 1992
Shaheed Inspector Vijay Bahadur Singh 119-BN 01-01-1944 To 27-10-1992
On 27 October 1992, during peak insurgency in Manipur, 119 Battalion of CRPF was ambushed by insurgents while returning from an operation in Imphal. As insurgents unleashed indiscriminate fire, Shaheed Insp Vijay Bahadur Singh sustained severe injuries but led the counterattack with unwavering bravery, compelling the insurgents to retreat. Later, he succumbed to his injuries, attaining martyrdom. His sacrifice stands as a testament to his courage, resolve, and devotion to duty.

27 October 2000
Shaheed Constable B. P. Rai 50-BN 21-09-1960 To 27-10-2000
On 27 October 2000, while on sentry duty in Poonch with 50 Battalion of CRPF, Shaheed Constable B. P. Rai faced a militant attack involving heavy automatic fire. Despite sustaining grievous injuries, he stood his ground, retaliating with unwavering resolve until he succumbed to his wounds. His courageous stand remains a shining example of valor and selfless devotion in the finest traditions of CRPF.

27 October 2018
Shaheed ASI Mir Matur Rahman 168-BN 04-12-1968 To 27-10-2018
Shaheed Constable Chatti Praveen 168-BN 10-05-1997 To 27-10-2018
Shaheed Constable Gullipalli Srinu 168-BN 01-07-1992 To 27-10-2018
On 27 October 2018, Maoists launched a cowardly IED attack on troops from 168 and 222 Battalion of CRPF, returning from area domination in Murdanda, Bijapur. The explosive, detonated from 100 meters off the road, struck the front of their vehicle, followed by heavy firing. After withstanding the initial assault, the troops retaliated, forcing the Maoists to retreat. In this fierce encounter, ASI Mir Matur Rahman, HC Braja Mohan Behera, Constable Gullipalli Srinu, and Constable Chatti Praveen sustained grievous injuries. Despite medical efforts, they succumbed, attaining martyrdom. The nation remains forever indebted to their sacrifice.

27th October
ASI/EXE RAJENDRA PRASAD CIFS UNIT, PGCIL WAGOORA
CISF proudly remembers the supreme sacrifice of this braveheart. On 27-10-2018, he laid down his life at the altar of duty while fighting with the terrorists in J&K. His courage and bravery would remain an abiding source of inspiration for the force. The force will remain eternally indebted to him for his noblest deed.

BORDER SECURITY FORCE
SH VIKAS BHARDWAJ, AC, PFM 12.10.1973-27.10.2001
HC JITENDER KUMAR, PMG 10.05.1971-27.10.201
Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in Handwara (J&K).
Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice in counter partfiring in area of BOP Tube well in Jammu

Extra No. 729
The Gujarat Government Gazette
EXTRAORDINARY PUBLISHED BY AUTHORITY
Vol. LXV | THURSDAY, AUGUST 1, 2024 / SRAVANA 10, 1946
Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART I-B CENTRAL SECTION
Government Notifications Published Under Land Acquisition Act Only

REVENUE DEPARTMENT NOTIFICATION
Sachivalaya, Gandhinagar, 25th July, 2024
(The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013) (30 of 2013)
District :- Devbhumi Dwarka

No.- AM-M-2024-391-LDD-172024-812-CH- Whereas it appears to the Government of Gujarat, that the land is likely to be needed for public purpose viz. for the purpose of construction of the infrastructure project of "Retakalavad Water Resource Project".

(1) Now therefore in exercise of the powers conferred by sub-section (1) of section (2) of "The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (30 of 2013) (herein after referred to as "The Act") and the Rules made there-under, it is hereby notified that the Government of Gujarat intends to acquire the said land for the public purpose of the infrastructure project specified above.

(2) Now whereas a proposal is made for acquisition of the above mentioned proposed project of "Retakalavad Water Resource Project" the bare minimum area of land to be acquired, for the Project is H. A. 34-45-24 Sq.mtr. and is situated within the boundary limit of : Village: Fot, Taluka: Bhanvad, Dist. Devbhumi Dwarka.

(3) Now whereas it appears to the State Government that it is expedient to exempt in public interest such area of H. A. 34-45-24 Sq.mtr. of land to be acquired, for the above stated infrastructure project, from the application of the provision of chapter II and III of the Act.

(4) Now therefore, in exercise of the powers conferred by section 10(A) of the Act [inserted by section 3 of The RFCTLARR (Gujarat Amendment) Act, 2016] (Gujarat Act No. 12 of 2016) The Government of Gujarat, hereby exempt in public interest, the area of H.A. 34-45-24 Sq.mtr. land is situated within the boundary limit of : Village: Fot, Taluka: Bhanvad, Dist. Devbhumi Dwarka to be acquired for the "Retakalavad Water Resource Project" from the application of the provision of chapter II and III of The Act.

By order and in the name of the Governor of Gujarat,
RAJ NAMERA,
Under Secretary to Government.
I-B Ex.-729 729-1

Extra No. 1214
The Gujarat Government Gazette
EXTRAORDINARY PUBLISHED BY AUTHORITY
Vol. LXV | THURSDAY, OCTOBER 17, 2024 / ASVINA 25, 1946
Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART I-B CENTRAL SECTION
Government Notifications Published Under Land Acquisition Act Only

REVENUE DEPARTMENT NOTIFICATION
Sachivalaya, Gandhinagar, 14th October, 2024
(The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013) (30 of 2013)

No.AM-M-2024-601-LDD-172024-812-CH.- The Government of Gujarat Notification No: AM-M-2024-391-LDD-172024-812-CH dated:25/07/2024 issued under section 10(A) of the right to fair compensation and transparency in the land acquisition, Rehabilitation and Resettlement Act, 2013(30 of 2013) for the acquisition of land for purpose of "Retakalavad Water Resource Project". Paragraphs no. (2) and (4) of this notification below mentioned change is amended.

as per Notification u/s 10(A)	Read as under
Village: Fot, Taluka: Bhanvad, District: Devbhumi dwarka	Village: Fot, Taluka: Khambhaliya, District: Devbhumi dwarka

By order and in the name of the Governor of Gujarat,
RAJ NAMERA,
Under Secretary to Government.
I-B Ex.-1214 1214-1
INF-JAM-Advt./439/2024

ANDHRA PRADESH CAPITAL REGION DEVELOPMENT AUTHORITY
Lenin Centre, Government, Vijayawada - 520 002 (A.P.)
E PROCUREMENT TENDER NOTICE

(1) RFP No. MAU61-PLG0AUB/2024-DP (2" Call) Dated: 26.10.2024
Name of Work: RFP for Selection of Architect providing Comprehensive Architectural Designs (Architecture, Engineering, Landscape, Interiors) for "Legislature and High Court Buildings" in Amaravati Government Complex.

(2) Rf No. MAU61-PLG0AUD/2024-PLG (2" Call) Dated: 26.10.2024
Name of Work: RFP for Selection of Architect for providing Comprehensive Architectural services (Architecture, Interiors, Engineering, Landscape) for integrated development of Andhra Pradesh State Secretariat and Government Head of Departments (HoDs) Offices in Amaravati Government Complex.

The RFP can be downloaded on www.approcurement.gov.in from 27.10.2024 to 11.11.2024, 14:00 Hrs. Due date for submission of Bid is 11.11.2024 @ 15:00 Hrs. Technical bid opening on 11.11.2024 @ 16:00 Hrs. Please refer to www.approcurement.gov.in for details.
For further clarifications, you may get in touch with Director - Planning, APCRDA, Vijayawada. Contact No: 70955 99004, Email id: sureshkumar.b@apcrda.org
Sd/- Commissioner, APCRDA, Vijayawada

BANARAS LOCOMOTIVE WORKS, VARANASI-221004
Tender Notice No. PCE/BLW/GeM/Publish/2024-25/16 Date: 23.10.2024
E-TENDER
Dy. Chief Engineer, Banaras Locomotive Works, Varanasi on behalf of the President of India invites "Open" Tender through E-Tendering from the contractors. SI.No.: 1, Tender No.: GEM/2024/B/5539489, Name of Work: Cleaning / Sweeping of outside periphery road, pukka floor, Lavatory blocks & W/S floor, Sewerline, Chamber, Storm waterline & de-watering of machine foundation (excluding Depot area and workshop area floors) in W/S under SSE/W/S and cleaning / Sweeping of outside periphery road, pukka floor, Lavatory blocks & floor, Sewerline, Chamber, Storm waterline cleaning & maintenance of Admn, D&D, computer bldg., surface drain, pond, static tank under SSEAN/ADM for two year and Sweeping & cleaning of shop floor of New Block shop (RVNL), LAS extension (RVNL), LFS extension (RVNL), & New Paint shop / Booth & Drying Units, Engine Division, Plant Division, Block Division, Inspection Division and Loco Division & miscellaneous wok under Special Purpose Team (SPT) for Two (2) years (inside workshop).
Tender Cost (Rs.): 8,19,75,954.00, Earnest Money (Rs.): 5,59,880.00, Time of Completion: 24 Months, Closing Date of Tender: 18.11.2024 at 15:00 PM, Date of Opening of Tender: 18.11.2024 at 15:30 PM. Special Notice: To see the detailed terms & conditions of tender and for submission of tender, please visit "Website: <http://www.gem.gov.in>".
P.R./BLW/C-15 Dy. Chief Engineer
<https://blwvaranasi> "Website: www.blw.indianrailways.gov.in"

RAJ RADHE FINANCE LIMITED
CIN No: U67120GJ1985PLC007576 • Regd Off: 101 - 104 Tilakraaj Complex, Panchvati, Ambawadi, Ahmedabad - 380006. • Authorised officer: Meet Shah, Contact number: +91 63598 93919 / 23 • E-mail: legal@rrfl.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
Sale Notice for sale of Immovable Mortgaged properties under proviso Rule 8 (6) and 9(1)
E-auction Sale Of Immovable Assets Under Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002

Notice is hereby given to the effect that Raj Radhe Finance Limited is a company incorporated under the Companies Act 1956 read with section 2(m) of SARFAESI act 2002. Raj Radhe Finance Limited has acquired the entire outstanding debts of M/s. Gangotri Glazed Tiles Private Limited (Under Liquidation) along with underlying securities from Rajkot Nagark Sahakari Bank Limited. The said financial assets now stand assigned transferred and vested into Raj Radhe Finance Limited vide registered Assignment Agreement.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property(ies) mortgaged/ charged to the Rajkot Nagark Sahakari Bank Limited, the Symbolic/physical possession of which have been taken by the Authorised officer of Rajkot Nagark Sahakari Bank Limited which now stand assigned /transferred to Raj Radhe Finance Limited, will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E -Auction for recovery of outstanding amount of Rs. 16,42,76,368.17/- (Rupees Sixteen Crore Forty-Two Lakhs Seventy-Six Thousand Three Hundred Sixty-Eight and Seventeen Paise Only) as on 24.10.2024 plus further contractual interest, penal interest, costs and expenses due to secured creditor under rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 due to the Raj Radhe Finance Limited from M/s. Gangotri Glazed Tiles Private Limited (Under Liquidation) and others

It is hereby informed to General Public that we are going to conduct public E -Auction through website <https://sarfaesi.auctiontger.net> on 06.12.2024 from 2:00 p.m. to 4:00 p.m. (with unlimited extensions of 5 Minutes each)

Sr. No.	Description of the property	Symbolic / Physical Possession	Amount in rupees		Date and time of property inspection	Bid Increment Value
			Reserve Price	EMD (10%)		
1	Immovable Property situated in Morbi Dist. (erstwhile Rajkot Dist.), Sub Dist. Wankaner, Gam Dhruva, Revenue Survey No. 130 Paiki Industrial Purpose N.A. Land Approx 14678.80 Sq. Mtrs. along with construction thereon. ShortAddress: Survey No. 130ip, NH - 8A, Wankaner.	Physical Possession	Rs. 5,50,00,000/-	Rs. 55,00,000/-	28th November, 2024 2:00 p.m. to 4:00 p.m.	Rs. 5,00,000/-
2	Immovable Property situated in Morbi Dist. (erstwhile Rajkot Dist.), Sub Dist. Morbi, Gam Vejalpur Paiki, Revenue Survey No. 1298 Paiki N.A. Land for Industrial Purpose Plots Paiki Plot No. 1, Land Approx 1380.50 Sq. Yards along with construction thereon.	Symbolic Possession	Rs. 4,50,00,000/-	Rs. 45,00,000/-	29th November, 2024 12:00 p.m. to 1:00 p.m.	Rs. 5,00,000/-
3	Immovable Property situated in Morbi Dist. (erstwhile Rajkot Dist.), Sub Dist. Morbi, Gam Vejalpur Paiki, Revenue Survey No. 997 Paiki N.A. Land for Residential Plots Paiki Plot No. 15, Land Approx 293 Sq. Mtrs. along with construction thereon.	Symbolic Possession	Rs. 2,50,00,000/-	Rs. 25,00,000/-	29th November, 2024 3:00 p.m. to 4:00 p.m.	Rs. 5,00,000/-

Terms and conditions of auction - 1. For participating in the auction, the intending bidders have to deposit 10% of the reserve price of the property by RTGS / NEFT to the Bank Account Name: RAJ RADHE FIN LTD RECOVERY ACCOUNT, Bank Account No. 5920060765775 having Account with HDFC Bank with IFSC Code HDFC0000006 and need to accept terms and conditions of sale.
2. Last date and time for submitting EMD: 04th December, 2024 till 04:00 p.m.
For detailed terms and conditions of the sale please refer to www.rrfl.in and <https://sarfaesi.auctiontger.net>. All interested participants / bidders are requested to visit the website <http://sarfaesi.auctiontger.net>. For details, help, procedure and online training on e-auction, prospective bidders may contact M/s. e-Procurement Technologies Ltd.; Contact Mr. Ramprasad Sharma, Contact number: 800023297/079-618136803. Email id: ramprasad@auctiontger.net, support@auctiontger.net.
This is also a notice to the borrower/guarantor(s) of the above-mentioned loan account about holding of auction sale on above mentioned date if their outstanding dues are not repaid in full.

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) AND 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

[IN THE EVENT OF ANY DISCREPANCY BETWEEN THE ENGLISH VERSION AND ANY OTHER LANGUAGE VERSION OF THIS AUCTION NOTICE, THE ENGLISH VERSION SHALL PREVAIL].
Date: 26/10/2024
Place: Ahmedabad
Sd/- Authorised officer
Raj Radhe Finance Limited
Ahmedabad